

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

.....

Date of Decision: 13.10.1993.

OA 179/91

LOCHAN SINGH VERMA

... APPLICANT.

V/s.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON. MR. GOPAL KRISHNA, MEMBER (J).

For the Applicant

... SHRI K.L. THAWANI.

For the Respondents

... SHRI U.D. SHARMA.

PER HON. MR. GOPAL KRISHNA, MEMBER (J).

Applicant Lochan Singh Verma has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying that the respondents be directed to expunge the adverse remarks recorded against him for the year 1988-89.

2. I have heard the learned counsel for the parties. The learned counsel for the respondents has produced communications dated 21.9.93 and 11.3.93, which show that the adverse entries recorded in the Annual Confidential Report for 1988-89 of the applicant have been physically expunged. In view of this fact, the present application has become infructuous and it is therefore dismissed, with no order as to costs.

*G.Krishna*  
( GOPAL KRISHNA )  
MEMBER (J)